

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.1

Excise Appeal No.76044 of 2014

(Arising out of Order-in-Original No.04/Commr/2014 dated 26.03.2014 passed by
Commissioner of Central Excise & Service Tax, Jamshedpur.)

Shri Gopal Prasad, Director

M/s. Vrajraj Ispat Ltd.

(501-502, Ashiana Trade Centre, 5th Floor, Adityapur, Jamshedpur-831013.)

...Appellant

VERSUS

Commissioner of Central Excise, Jamshedpur

.....Respondent

(Outer Circle Road, Bistupur, Jamshedpur, Jharkhand.)

WITH

Excise Appeal No.76045 of 2014

(Arising out of Order-in-Original No.04/Commr/2014 dated 26.03.2014 passed by
Commissioner of Central Excise & Service Tax, Jamshedpur.)

M/s. Vrajraj Ispat Ltd.

(501-502, Ashiana Trade Centre, 5th Floor, Adityapur, Jamshedpur-831013.)

...Appellant

VERSUS

Commissioner of Central Excise, Jamshedpur

.....Respondent

(Outer Circle Road, Bistupur, Jamshedpur, Jharkhand.)

APPEARANCE

NONE for the Appellant (s)

Shri B.K.Singh, Authorized Representative for the Revenue

CORAM: HON'BLE SHRI ASHOK JINDAL, MEMBER(JUDICIAL)

HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)

FINAL ORDER NO. 77719-77720/2024

DATE OF HEARING : 04.12.2024

DATE OF DECISION : 04.12.2024

Per : BENCH :

On matter being called, neither anybody appeared on behalf of the appellants nor is there any adjournment request in spite of notice having been sent to them well in advance. It has been noticed that the matter has come up regularly on board, but on all the earlier occasions, the appellants were unrepresented. It is appearing that the appellants are not interested in pursuing their appeals before the Tribunal.

2. In these circumstances, the appeals are dismissed for non-prosecution with liberty given to the appellants to pursue for restoration of the same only upon filing of Miscellaneous Applications (ROA).

(Dictated and pronounced in the open Court.)

Sd/
(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/
(RAJEEV TANDON)
MEMBER (TECHNICAL)